

FIR no.:77/2020

PS E.O.W.

State vs Sundararanjan R

U/s 420/406/120b IPC

17.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Sundararanjan R.

Present: Ld. APP for State.

I.O./S.I. Gulshan in person.

Sh. Hassan Zubair Waris, Ld. Counsel for complainant.

Sh. Rohit Khanna, Ld. Counsel for the accused.

Arguments on bail application heard.

It is submitted by the Ld. Counsel for the applicant/ accused that the applicant/accused is in JC since 06.09.2020. That he is innocent and been falsely implicated in the present case. That the accused is not named in the FIR of this case. That the accused has clean antecedents. The the applicant/accused is a poor man and works only as a Salesman. That there was no inducement on the part of the applicant/accused. That nothing was recovered from the possession o the applicant/accused. That the applicant/accused also tested Corona positive and that he be released on bail for having a better treatment.

The bail application is opposed by the Ld. APP for the State on the ground that several shopkeepers were cheated by the accused. That the applicant/accused can tamper with the evidence of this case. That the applicant/accused can influence the witnesses. It is also contended that the accused is not the permanent resident of the Delhi. That the remaining accused persons are yet to be arrested in this case and also that the investigation is at the initial stage.



Heard. Record perused.

On query, it is replied by the I.O. that the applicant/accused is found COVID positive two days back.

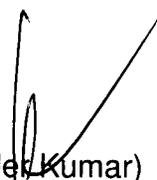
Keeping in view all the facts and circumstances of the case and also by considering the factum that the applicant/accused has been tested COVID positive, applicant/accused is admitted to bail on furnishing bail bond of Rs.15,000/- with one surety in the like amount on following terms and conditions:-

i.)The applicant/accused shall not meet/influence any of the witness/complainant of this case.

ii.) The applicant/ accused shall join the investigation as and when directed by the I.O./SHO.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
17.09.2020

FIR no.:77/2020

PS E.O.W.

State vs Raman Murugan

U/s 420/406/120b IPC

17.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Raman Murugan.

Present: Ld. APP for State.

I.O./S.I. Gulshan in person.

Sh. Hassan Zubair Waris, Ld. Counsel for complainant.

Sh. Rohit Khanna, Ld. Counsel for the accused.

Arguments on bail application heard.

It is submitted by the Ld. Counsel for the applicant/ accused that the applicant/accused is in JC since 06.09.2020. That he is innocent and been falsely implicated in the present case. That the accused is not named in the FIR of this case. That the applicant/accused is an old man having the age of 60 years and with clean antecedents. The the applicant/accused is a poor man and works only as a Salesman. That there was no inducement on the part of the applicant/accused. That nothing was recovered from the possession o the applicant/accused. That the applicant/accused also tested Corona positive and that he be released on bail for having a better treatment.

The bail application is opposed by the Ld. APP for the State on the ground that the allegations are serious in nature. That the applicant/accused has played an active role in the commission of the offence. That there are five more accused persons who are yet to be arrested and also that the investigation is at the initial stage.



Heard. Record perused.

On query, it is replied by the I.O. that the applicant/accused is found COVID positive two days back.

Keeping in view all the facts and circumstances of the case and also by considering the factum that the applicant/accused has been tested COVID positive, applicant/accused is admitted to bail on furnishing bail bond of Rs.15,000/- with one surety in the like amount on following terms and conditions:-

i.)The applicant/accused shall not meet/influence any of the witness/complainant of this case.

ii.) The applicant/ accused shall join the investigation as and when directed by the I.O./SHO.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
17.09.2020

FIR no. 0368/2020
PS Kalyanpuri
State vs. Praveen
U/s 33 Delhi Excise Act, 2009

17.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Praveen.

Present: Ld. APP for State.

Sh. Amit Kumar, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that the applicant/accused is in JC since 10.09.2020. That he is innocent and has been falsely implicated in this case. That the accused has clean antecedents. That nothing was recovered from the possession of the applicant/accused.

The application is opposed by the Ld. APP for the State on the ground that the recovery was effected from the possession of the accused persons while carrying it on motorcycle and may repeat the offence, if released on bail.

Keeping in view the facts and circumstances of the case and also on going pandemic COVID-19 situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
17.09.2020

FIR no. 0368/2020
PS Kalyanpuri
State vs. Manoj @ Ajay
U/s 33 Delhi Excise Act, 2009

17.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Manoj @ Ajay.

Present: Ld. APP for State.

Sh. Amit Kumar, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

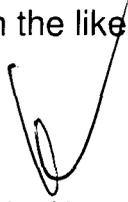
It is submitted by the Ld. Counsel for the applicant/ accused that the applicant/accused is in JC since 10.09.2020. That he is innocent and has been falsely implicated in this case. That the accused has clean antecedents. That nothing was recovered from the possession of the applicant/accused.

The application is opposed by the Ld. APP for the State on the ground that the recovery was effected from the possession of the accused persons while carrying it on motorcycle and may repeat the offence, if released on bail.

Keeping in view the facts and circumstances of the case and also on going pandemic COVID-19 situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
17.09.2020

Case No.
FIR no. 0041/20
PS Crime Branch (Shakarpur)
State vs. Sanjay @ Sanjeet
U/s 33/58 Delhi Excise Act, 2009

17.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Sanjay @ Sanjeet.

Present: Ld. APP for State.

Sh. Ratnesh Raj Murti, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that the applicant/accused is in JC since 20.08.2020. That he is innocent and has been falsely implicated in this case which is 6 months old. That the applicant/accused is not named in the FIR and that he is a poor person. That the son of the applicant accused who is aged nine months was admitted in a nursing home on 08.09.2020 and is under treatment. That the wife of the accused is also suffering from gynecological problem. That the recovery is planted one. That the applicant/accused is the sole bread earner of the family.

The application is opposed by the Ld. APP for the State on the ground that the first bail application got dismissed on 31.08.2020 and there are no ground. That the recovery was got effected from the applicant/accused and that he is the owner of the vehicle in question.



Keeping in view the facts and circumstances of the case and also on going pandemic COVID-19 situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 15,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
17.09.2020

NIR no. 1415/2020
PS Kalyanpuri
17.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of vehicle i.e. Car No. HR-26AJ- 5922 on superdari to the applicant Ravinder Singh Gusain.

Present: Ld. APP for the State.

Sh. Roop Ram Sarwal, Ld. Counsel for applicant.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and CrI. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
17.09.2020

FIR no.:303/20
PS Pandav Nagar
State vs Suresh @ Golu
U/s 379/356/411/34 IPC

17.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for grant of bail on behalf of accused Suresh @ Golu.

Present: Ld. APP for State.

Sh. Charan Singh, Ld. LAC for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that the applicant/accused is in JC since 29.06.2020. That he is innocent and is of young age. That the applicant/accused is sole bread earner of his family and has old aged parents dependent upon him.

The bail application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and also on going pandemic COVID-19 situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
17.09.2020